



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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गुरुवार, डिसेंबर २६, २०१९/पौष ५, शके १९४१

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असाधारण क्रमांक १०२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2019 (Mah. Act No. XXXII of 2019), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXII OF 2019.

(First published, after having received the assent of the Governor in the
“Maharashtra Government Gazette”, on the 26th December 2019).

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS, both houses of the State Legislature were not in session ;

AND WHEREAS, the Governor of Maharashtra was satisfied that
circumstances existed which rendered it necessary for him to take immediate
action further to amend the Maharashtra Zilla Parishads and Panchayat
Samitis Act, 1961, for the purposes hereinafter appearing ; and, therefore,
promulgated the Maharashtra Zilla Parishads and Panchayat Samitis
(Amendment) Ordinance, 2019 on the 23rd August 2019 ;

AND WHEREAS, it is expedient to replace the said Ordinance by an
Act of the State Legislature ; it is hereby enacted in the Seventieth Year of
the Republic of India as follow :-

1. (1) This Act may be called the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2019.

Short title
and commen-
cement.

(2) It shall be deemed to have come into force on the 23rd August 2019.

Amendment
of section 75B
of Mah. V of
1962.

2. To section 75B of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 (hereinafter referred to as “ the principal Act”), the following provisos shall be added, namely :—

“ Provided that, the period of authorization under this section shall not exceed four months :

Provided further that, in exceptional circumstances to be recorded in the order, the said period may be extended, from time to time, for such further period as may be specified in the order, but such period of authorisation shall not exceed six months in the aggregate.”.

Amendment
of section 91B
of Mah. V of
1962.

3. To section 91B of the principal Act, the following provisos shall be added, namely :—

“ Provided that, the period of authorization under this section shall not exceed four months :

Provided further that, in exceptional circumstances to be recorded in the order, the said period may be extended, from time to time, for such further period as may be specified in the order, but such period of authorisation shall not exceed six months in the aggregate.”.

Repeal of
Mah. Ord. XXI
of 2019 and
saving.

4. (1) The Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2019, is hereby repealed. Mah. Ord. XXI of 2019.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.